GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED Q. NO. 3671 TO BE ANSWERED ON 11.08.2025

Projects Pending due to Environmental Clearance

3671. SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the projects of the Union and State Governments are pending for want of Environmental Clearance, if so, the details thereof, State/UT-wise;
- (b) the names of the Schemes in the State of Uttar Pradesh which are under consideration of the Ministry along with the current status of the said Schemes; and
- (c) the time by when the Ministry is likely to take decision in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

(a) As per the provisions laid down in the Environment Impact Assessment (EIA) Notification, 2006, as amended, the proposals are appraised and recommended by the Expert Appraisal Committee (EAC) at the Central level or State Level Expert Appraisal Committee (SEAC) at the State level depending on the category of the project. Based on the recommendations of the aforesaid committee, projects are further considered by the Ministry or State Environmental Impact Assessment Authority (SEIAA), as the case may be, for approval for grant of Environmental Clearance (EC) or otherwise. As per the provisions stated above, EC is granted only after appraisal of the project by the Expert Appraisal Committee and incorporation of appropriate environmental safeguards including mitigatory measures as prescribed in the Environment Management Plan (EMP). As per information available on PARIVESH Portal, retrieved on 06.08.2025, 16 proposals relating to the Central/State Governments/UTs have been submitted to the Ministry as per provisions of the aforesaid notification. A state-wise list of these proposals is provided in the table below:

Table

S.No	State/UTs	No. of EC proposals submitted to the Ministry
1	Andhra Pradesh	01
2	Arunanchal Pradesh	01
3	Bihar	01
4	Chhattisgarh	02
5	Delhi	01

6	Haryana	01
7	Jharkhand	01
8	Maharashtra	01
9	Odisha	02
10	Punjab	02
11	Telangana	01
12	Uttar Pradesh	01
13	Uttarakhand	01

(b)&(c) No scheme related to environmental clearance from the state of Uttar Pradesh is under consideration in the Ministry. However, one project proposal, relating to Central PSU, for environmental clearance namely "Laying of Steel Gas Pipeline (Approx. Pipeline Length: 89.00 KM) from Thana Bhawan to Bijnor Town in Muzaffarnagar, Shamli & Bijnor District, of Uttar Pradesh" by M/s Hindustan Petroleum Corporation Limited has been submitted to the Ministry. The Ministry is guided by the timelines for processing Environmental Clearance cases as prescribed in the EIA Notification 2006, as amended.
